

¹[Form No. 26QE

[See section 194S, rule 30 (2D) and (6D) and rule 31A(4) and (4D)]

Challan-cum-statement of deduction of tax under section 194S by specified persons

Financial Year					-			Major Head Code*					Minor Head Code*			
Permanent Account Number or Aadhaar Number of deductee																
Category of Permanent Account Number*										Status of PAN*						
Full Name of deductee																
Complete Address of deductee																
												PIN				
Mobile No.				Email ID												
Permanent Account Number or Aadhaar Number of deductor																
Category of Permanent Account Number*										Status of PAN*						
Full Name of deductor																

1. Inserted by the Income-tax (Nineteenth Amendment) Rules, 2022, w.e.f. 1-7-2022.

Complete Address of deductor						
					PIN	
Mobile No.	Email ID					
Date of transfer of Virtual digital asset (VDA)		Total Value of Consideration (amount in Rs.)		Whether payment made in kind or in exchange of another VDA	YES	<input type="checkbox"/>
					NO	<input type="checkbox"/>
If yes, then provide		Challan identification number	BSR code of bank branch	Date on which tax deposited	Challan serial number	
Amount of tax paid (in Rs.)						
Amount paid/ credited either in cash or kind or in exchange of another VDA (in Rs.)		Date of payment/ credit**	Rate at which deducted	Amount of tax deducted at source	Date of Deduction**	
Date of Deposit**			Mode of payment		Simultaneously e-tax payment	
					e-tax payment on subsequent date	
Details of payment of tax deducted at source (amount in Rs.)						
TDS (Income Tax)(Credit of tax to the deductee shall be given for this amount)						
Interest						
Fee						
Total Payment						
Total payment in words (in Rs.)						
Crores	Lakhs	Thousands	Hundreds	Tens	Units	
Unique Acknowledgement no. (generated by TIN)						

*To be updated automatically

**In dd/mm/yyyy format]